

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRARTHNA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRARTHNA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/04/1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120MH1981PTC294965
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No-105, 1 st Floor, Standard House 83, Maharshi Karve Road, Mumbai - 400002
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on – 26.11.2021 Order made available to IRP on – 29.11.2021
7.	Estimated date of closure of insolvency resolution process	25.05.2022 (From the date of pronouncement of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipti Atul Mehta Regi. No. IBBI/IPA-002/IP-N00134/2017-18/10350
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Mob: +91 9820292415 Email: dipti@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Email: cirpprarthna@gmail.com
11.	Last date for submission of claims	13.12.2021(As the order was made available to IRP on 29.11.2021, 14 days are calculated from 29.11.2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized Representatives are available at:	Weblink: https://ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PRARTHNA PRIVATE LIMITED** on November 26, 2021.

The creditors of **PRARTHNA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before December 13, 2021, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional: Ms. Dipti Atul Mehta

Date: 30.11.2021

Place: Mumbai